

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5687

ANSWERED ON:30.04.2013

REIMBURSEMENT OF FUNDS

Naik Dr. Sanjeev Ganesh;Patil Shri C. R. ;Patil Shri Sanjay Dina ;Rawat Shri Ashok Kumar;Shetkar Shri Suresh Kumar;Singh Shri Bholu;Vishwanath Shri Adagur H

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government has received requests from some State Governments to reimburse the amount spent over and above their share of funds for the welfare of Scheduled Castes, Other Backward Classes and other social welfare schemes;

(b) if so, the details thereof and the response of the Union Government thereon, State-wise;

(c) whether the Union Government has also received reports of alleged diversion of funds meant for welfare of Scheduled Castes, Other Backward Classes and other needy sections of the society;

(d) if so, the details thereof, State-wise; and

(e) the action taken by the Union Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b) : Yes, Madam. Requests have been received from some State Governments for reimbursement of amounts spent by them over and above their share of funds for the welfare of Other Backward Classes(OBCs) under the Pre-Matric and Post-Matric Scholarship for OBC Students. The amounts demanded by the State Governments under these two Schemes are as tabulated below:-

(Rs. in Crore)		
Sl. No.	Name of State	Scheme Demand of Arrears
1	Maharashtra	Post-Matric Scholarship for OBCs 1058.27
2	Uttar Pradesh	Pre-Matric Scholarship for OBCs 1670.31
		Post-Matric Scholarship for OBCs 1062.68
3	Uttarakhand	Post-Matric Scholarship for OBCs 18.09

Due to fund limited nature of these schemes it has not been found possible for this Ministry to sanction the amount spent over and above the share of funds for the welfare of OBCs. All complete proposals received in a financial year are processed in accordance with the guidelines of the Scheme and the extant financial rules.

In respect of Post-matric Scholarship for Scheduled Castes for the year 2012-13, the admissible Central assistance has been released to all the States/Union Territories who had submitted complete proposals after taking into account their committed liability, unspent balance etc. except Haryana and Tamil Nadu. Due to limited funds Central Assistance released to Haryana was Rs.7.5 crore against Rs. 38.6 crore due. Similarly Central Assistance of Rs. 102.92 crore was released to Tamil Nadu against Rs.124.55 crore due.

(c) to (e) : Government had received information regarding diversion of funds allocated under Scheduled Caste Sub-Plan (SCSP), by the Government of National Capital Territory of Delhi, for projects of the Commonwealth Games during 2006-07 to 2010-11 and the same were shown as expenditure under SCSP, on the assumption that benefits of the projects would flow to SC communities. The Planning Commission had taken up the issue of diversions of SCSP funds with the Government of NCT Delhi and requested them to recoup the funds for SCSP. The Government of NCT of Delhi have since informed that the Delhi Administration has recouped the said amounts by increasing earmarked divisible funds under SCSP i.e. Rs. 219.33 crore in 2010-11, Rs. 364.96 crore, in 2011-12 and Rs.560.95 in 2012-13.